

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

M.A.No.85/2017 in O.A.No.1303/2013

Dated Monday, the 10th day of December, 2018

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

J.Kumar, No.3565,
TNHC, Avadi, Chennai 600 054.

...Applicant

By Advocate M/s R.Prabhakaran

Vs.

1.The General manager,
Ordnance Clothing Factory,
Avadi, Chennai.

2.The Additional Director General,
Ordnance Factories (Appellate Authority)
DGOF, Ordnance Equipment Factories,
GP.Headquarters Road, Kanpur,

3.Union of India,
rep., by Secretary, Ministry of Defence,
Department of Defence Production,
New Delhi.

...Respondents

By Advocate Mr.P.Deivendra

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

This MA has been filed for restoration of OA 1303/2013 which was dismissed for default by an order dated 08.12.2016. When the matter is called today, the applicant is unrepresented. On perusal, it is seen that the applicant was unrepresented on 03.12.2018, 24.10.2018 also. It is clear that the MA for restoration is frivolous and the applicant is not showing any interest. Accordingly. MA 85/2017 for restoration is dismissed.

**(P.MADHAVAN)
MEMBER(J)**

**(R.RAMANUJAM)
MEMBER (A)**

10.12.2018

M.T.